

1	2	3	4	5	6	7	8	9	10
11.	Kerala	213.77	1745	223.30	4423	40.16	581		
12.	Madhya Pradesh	2212.74	49334	1587.79	55650	268.45	6441	218.64	4805
13.	Maharashtra	138.07	1629	220.25	5866	140.44	2420	140.84	1965
14.	Manipur	919.40	14278	520.88	16585	194.61	6207		
15.	Meghalaya	633.33	8917	292.56	6133	278.14	5974		
16.	Mizoram	585.67	8000	1634.75	46090	122.29	3290		
17.	Nagaland	222.45	2675	25.15	2130	43.85	1307		
18.	Orissa	242.40	3666	796.32	25904	654.88	14770	112.45	0 ^a
19.	Punjab	429.28	5690	869.30	16965	343.00	6050		
20.	Rajasthan	2635.95	45180	1019.13	20215	235.29	3800	53.92	700
21.	Sikkim	1216.03	21207	327.62	6971	404.25	4680		
22.	Tamil Nadu	142.81	1157	476.83	14933	120.03	2698		
23.	Tripura	273.79	5408	176.26	8861	56.09	1005		
24.	Uttar Pradesh	1959.14	19597	1300.53	23688	9.00	0 ^a		
25.	West Bengal	1268.36	18928	659.09	17974	301.16	7075	14.00	0 ^a
Total		19451.83	298259	15419.12	404218	5648.67	108009	735.57	10570

1. Implemented on 50 : 50 sharing basis with States.
2. Implemented in Nine States during the Eighth Plan.
3. Implementation not commenced in the Eighth Plan.

Resentment among Judges of Mumbai High Court

3522. SHRI VITHAL TUPE : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is wide spread resentment among the judges of Mumbai High Court and the judges are bent on resigning their posts;

(b) if so, the reasons therefor;

(c) the number of judges/advocates of Mumbai High Court who have tendered their resignations during the last four months and whether their resignations have been accepted;

(d) if not, whether the Government propose to remove the causes of resentment among judges after ascertaining facts; and

(e) if so, the details thereof ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR.

M. THAMBI DURAI) : (a) and (b) The Government have not received any report of resentment among the Judges of the Bombay High Court.

(c) to (e) Two Additional Judges of the Bombay High Court tendered their resignations on personal grounds. Since there is no provision in the Constitution for acceptance of the resignation, it is effective from the date specified in the letter of resignation.

Construction of Inter-State Roads/Bridges

3523. SHRI D.S. AHIRE :
SHRI A. VENKATESH NAIK :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government contribute in economic development of State Governments by constructing inter-state roads/bridges of economic importance;

(b) if so, the details thereof;

(c) the amount made available to each State for the purpose in Eighth Five Year Plan; and